

case Iran abandons its plans for the third steel plant;

(c) whether the details of the Kudremukh project had been explained to the concerned Iranian authorities; and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA):** (a) Since the Kudremukh Project's requirements of funds are being met through budgetary allocations, non-inflow of funds from Iran has not affected the construction of the project. The recent developments in Iran have, however, caused concern, especially on account of delay in disbursements and uncertainty about the readiness of the Iranians to off-take the entire contracted quantities of concentrate. In order to have a proper assessment of the situation, Kudremukh Iron Ore Co. Ltd. has proposed early discussions with the Iranian Company to settle these and other related issues. The further course of action will be decided in the light of these discussions.

(b) The sale contract, which is between the Kudremukh Iron Ore Co. Ltd and The National Iranian Steel Industries Company, provides that if the Buyer fails to take delivery of the contracted quantities due to causes other than force majeure, the Seller may dispose of the quantities not taken by the Buyer at the best available prices and the difference between the price realised and the contract price shall be borne by the Buyer. For any quantity that the Seller is unable to sell, the Buyer shall pay penalties at the rates laid down in the contract.

(c) and (d). The details and status of the Kudremukh project are fully known to the Iranian authorities.

**Composition of Film Censor Board**

10788. SHRI MOHANLAL PIPIL:  
SHRI C. K. JAFFER  
SHARIEF:

Will the Minister of INFORMATION

AND BROADCASTING be pleased to state:

(a) whether there is any Film Censor Board constituted by the Government of India for examining the suitability or otherwise of the new films before these are released for screening in the public;

(b) what is the composition of the Board; when it was constituted and what are the criteria adopted by Government for the selection/nomination of the Members of the Board; and

(c) whether there is any representation of Scheduled Castes/Scheduled Tribes and other religious organisation on the Board, if so, the names of such members included in the Board?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI):** (a) Yes, Sir.

(b) Under Section 3 of the Cinematograph Act, 1952, the Board of Film Censors consists of a Chairman and not more than nine other members appointed by the Central Government. The Board was last reconstituted in November, 1977. The existing composition of the Board is as follows:—

*Chairman*

1. Shri K. L. Khandpur

*Members*

2. Shri Hrishikesh Mukherjee
3. Shri M. Bhaktavatsala
4. Shri Tapan Sinha
5. Shri V. V. John
6. Shri K. V. Jagannathan
7. Smt. Madhuri Shah
8. Shri B. Nagi Reddi

The criteria for being members of the Board are that they should be persons of individual merit and suitability, and be qualified, in the opinion of the Central Government, to judge the effect of films on the public.

(c) There is no provision in the Cinematograph Act, 1952 for such representation.